

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:5856
ANSWERED ON:11.05.2012
USE OF AADHAAR DATA IN BANK
Anandan Shri K.Murugeshan

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has decided to allow on-line Aadhaar authentication as a valid proof of identity for opening bank accounts and also propose to make an amendment in the prevention of Money Laundering Act to recognise on-line Aadhaar data to satisfy know your customer requirements; and

(b) if so, the details thereof and the time likely to be taken for activation of the system?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) No Madam, However, letter issued by the Unique Identification Authority of India(UIDAI) containing details of name, address and Aadhaar number has been notified as `officially valid document`, which can be used as one of the documents for opening bank accounts. Presently, Government has no proposal to amend the Prevention Money Laundering Act to recognise on-line Aadhaar data to satisfy know your customer requirements

(b) Not applicable.